

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).2441/2022

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA No.6607/2010 passed by the High Court Of Judicature At Allahabad)

DEEPAK SHARMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.37631/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. K. L. Janjani, AOR
 Mr. Anil Kumar Pandey, Adv.
 Mr. Pankaj Kumar Singh, Adv.
 Mr. Shailja Kant Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as well as on the special leave petition, returnable in six weeks.

Tag with SLP(Cr1.) Nos.6095-96/2021

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS